

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:1938
ANSWERED ON:02.12.2011
PROCUREMENT OF HOSPITAL EQUIPMENT
Mithlesh Shri

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the number of cases of irregularities (technical and financial) including those investigated by the CBI in procurement of drugs and hospital equipment during the last three years;
- (b) the actions taken against the concerned officials;
- (c) the details of loss to the exchequer on account of such irregularities and the action taken to recover the amount;
- (d) whether the cases of irregularities have come to the notices of the Government during the course of grant of recognition to certain medical colleges in the country; and
- (e) if so, the details thereof and the action taken against the erring officials of Medical Council of India (MCI) and the steps taken to prevent the same in future?

Answer

THE MINISTER OF HEALTH & FAMILY WELFARE (SHRI GHULAM NABI AZAD)

(a) to (c): According to the information available with Vigilance Division of the Ministry of H&FW, 12 cases have been registered for investigation. In one case Regular Departmental Action (RDA) for major penalty has been initiated. Other cases are under investigation.

(d) to (e): A medical college is recognized by the Central Government on the recommendation of Medical Council of India as per the provisions of Section 11(2) of the IMC Act, 1956. MCI conducts inspections for recognition and recommend those cases which have requisite facilities as per norms. The Central Government forwards the complaints if any to Vigilance Division of the Ministry or to Medical Council of India which if required conducts inspection of the colleges to verify the existing facilities. On the recommendations/report of the Council, Central Government takes necessary action as per the provisions of IMC Act, 1956 for withdrawal of recognition.